

**PUNJAB VIDHAN SABHA**

**Bill No. 59-PLA-2016**

**THE PUNJAB STATE COMMISSION FOR WOMEN  
(SECOND AMENDMENT) BILL, 2016**

A

**BILL**

*further to amend the Punjab State Commission for Women Act, 2001.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh year of the Republic of India, as follows :—

1. (1) This Act may be called the Punjab State Commission for Women (Second Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab State Commission for Women Act, 2001 (hereinafter referred to as the principal Act), in section 2, in clause (c), for the words “Chairperson, Vice-Chairperson”, the words and signs “Chairperson, Senior Vice-Chairperson, Vice-Chairperson” shall be substituted. Amendment in section 2 of Punjab Act 4 of 2001.

3. In the principal Act, in section 3, in sub-section (2), for clause (aa) the following clause shall be substituted, namely :— Amendment in section 3 of Punjab Act 4 of 2001.

“(aa) a Senior Vice-Chairperson and a Vice-Chairperson, who shall be eminent women committed to the cause of women, to be nominated by the Government;”

4. In the principal Act, in section 4,—

(i) in the margin, for the words and sign “Chairperson, Vice-Chairperson”, the words and signs “Chairperson, Senior Vice-Chairperson, Vice-Chairperson” shall be substituted;

(ii) in sub-section (1), for the words and sign “Chairperson, Vice-Chairperson”, the words and signs “Chairperson, Senior Vice-Chairperson, Vice-Chairperson” shall be substituted;

Amendment in section 4 of Punjab Act 4 of 2001.

- (iii) for sub-section (2), the following sub-section shall be substituted, namely :—

“(2) The Chairperson or Senior Vice-Chairperson or Vice-Chairperson or a non-official member may, at any time, by writing and addressed to the Government, resign from the office of the Chairperson or of the office of the Senior Vice-Chairperson or of the office of the Vice-Chairperson or of the office of the member, as the case may be.”;

- (iv) in sub-section (3) and (4), for the words “Chairperson or Vice-Chairperson”, wherever occurring, the words “Chairperson or Senior Vice-Chairperson or Vice-Chairperson” shall be substituted; and
- (v) in sub-section (5), for the words and sign “Chairperson, Vice-Chairperson”, the words and signs “Chairperson, Senior Vice-Chairperson, Vice-Chairperson” shall be substituted;

Amendment in section 6 of Punjab Act 4 of 2001.

5. In the principal Act, in section 6, for the words and sign “Chairperson, Vice-Chairperson”, the words and signs “Chairperson, Senior Vice-Chairperson, Vice-Chairperson” shall be substituted.

Amendment in section 7 of Punjab Act 4 of 2001.

6. In the principal Act, in section 7, for the words “Chairperson or Vice-Chairperson”, the words “Chairperson or Senior Vice-Chairperson or Vice-Chairperson” shall be substituted.

Amendment in section 20 of Punjab Act 4 of 2001.

7. In the principal Act, in section 20 and in the margin thereof, for the words and sign “Chairperson, Vice-Chairperson”, the words and signs “Chairperson, Senior Vice-Chairperson, Vice-Chairperson” shall be substituted.

### STATEMENT OF OBJECTS AND REASONS

The Punjab State Commission for Women Act, 2001 amendment Act, 2016 provides the constitution of the State Commission for Women with a view to improve the status of women in the State of Punjab and to enquire into unfair practices affecting women and for the matters connected therewith or incidental thereto. Punjab State Women Commission has been established in June 1998 by the Government of Punjab. Chairperson, Vice-Chairperson and 10 members can be appointed in the Punjab State Women Commission as per the provisions. At present, Chairperson, Vice-Chairperson and 9 members are working in the Punjab State Women Commission.

Keeping in view the fact of vast task to serve the cause of women, a post of Senior Vice-Chairperson is to be created so as to join hands with the Chairperson and Vice-Chairperson of the Commission for the empowerment, protection, upliftment and promotion of common interests of women.

Hence this Bill.

SURJIT KUMAR JYANI,  
Minister for Social Security and Women  
and Child Development, Punjab.

## FINANCIAL MEMORANDUM

This amendment involves financial implication for the Government.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :

The 19th December, 2016

SHASHI LAKHANPAL MISHRA,

Secretary.

*N.B.*— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 19th December, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).